

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

ant(s)

Respondent (s)

ate for Applicant (s)

Advocate for Respondent (s)

| S OF THE REGISTRY | ORDERS OF THE TRIBUNAL |
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| | <p><u>OA No. 417/2005.</u></p> <p><u>30.04.2007.</u></p> <p>Mr. C. B. Sharma Counsel for the applicant. None is present for the respondents.</p> <p>Let the matter be listed on 29.05.2007.</p> <p> (KULDIP SINGH) VICE CHAIRMAN</p> |
| | <p><u>29.05.2007</u></p> <p><u>OA No. 417/2005</u></p> <p>Mr. C.B. Sharma, Counsel for applicant. Mr. S.S. Hassan, Counsel for respondents.</p> <p>Heard the learned counsel for the parties.</p> <p>The OA is disposed of by a separate order, for the reasons recorded therein.</p> <p> (J.P. SHUKLA) MEMBER (A)</p> |
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

Jaipur, the 29th day of May, 2007

ORIGINAL APPLICATION NO. 417/2005

CORAM:

HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

R.N. Verma son of Shri Ram Ji Lal, aged about 54 years, resident of 513, Arjun Lal Sethi Colony, Bypass, Ajmer and presently working as Train Conductor, North Western Railway, Ajmer Division, Ajmer.

By Advocate: Mr. C.B. Sharma

.....Applicant

Versus

1. Union of India through General Manager, North Western Zone, North Western Railway, Jaipur.
2. Chief Vigilance Officer, North Western Zone, North Western Railway, Jaipur.
3. Divisional Commercial Manager, North Western Railway, Ajmer Division, Ajmer.
4. Shri Dinesh Khorwal, Vigilance Inspector, Office of Chief Vigilance Officer, North Western Zone, North Western Railway, Jaipur.

By Advocate: Mr. S.S. Hassan

.....Respondents

ORDER (ORAL)

Heard the learned counsel for the parties. Learned counsel for the applicant submitted that the applicant has not been granted pay & allowance and Travelling Allowance for

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the duty reported at Jaipur in connection with vigilance inquiry for the period w.e.f. 01.06.2005 to 06.06.2005 and both the bills regarding the same are still pending with the respondents.

2. Learned counsel for the respondents submitted that the applicant was asked to appear in vigilance inquiry on 31.05.2005 at Jaipur and his statement was recorded from 10.15 Hours to 14.35 Hours. Thereafter, there was no work left for the applicant at Jaipur and he was required to report back for duty at Ajmer but instead of reporting for duty at Ajmer on 01.06.2005, he remained at Jaipur w.e.f. 01.06.2005 to 06.06.2005 for the reasons best known to him.

3. After hearing the learned counsel for the parties and perusal of the records, it is observed that the applicant went on writing letters and making representations but no serious efforts have been made by him to approach to his superiors about his grievance, if any. He continued to remain at Jaipur of his own without any authority w.e.f. 01.06.2005 to 06.06.2005. In the circumstances, I am of the view that the matter is trivial and ends of justice will be met by directing the respondents to consider and dispose of the request of the

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applicant for payment of pay & allowance and Travelling Allowance for the period w.e.f. 01.06.2005 to 06.06.2005 after examining the details and the applicant may be replied accordingly. This exercise should be done within a period of two months from the date of receipt of a copy of this order.

4. With these observations, the OA is disposed of with no order as to costs.



(J.P. SHUKLA)
MEMBER (A)

AHQ